

(b) and (c). Yes Policing being a State subject under the Constitution, the responsibility of ensuring safety of passengers and their belongings rests with Government Railway Police functioning under the State Governments. All important and vulnerable passenger trains are provided with police escorts for prevention and detection of crimes in trains. Railways maintain close liaison with State Police authorities at all levels and render necessary assistance whenever required. About 2,000 R.P.F. personnel have been deployed to assist Government Railway Police in escorting passenger trains, to deter criminals and instil confidence among the travelling public. TTEs/Attendants/Conductors have instructions to remain vigilant to prevent entry of unauthorised persons in reserved coaches. A cell under a D.I.G./Chief Security Officer, (anti-dacoity) is being created in the Railway Board to strengthen measures from the railway side to deal with this problem i.e. by way of rendering assistance to the State Police.

So far as the safety of railway goods is concerned, following preventive measures are being taken:

1. Trains carrying valuable consignments/food-grains are escorted by Railway Protection Force in vulnerable sections.
2. Railway Protection Force personnel are deployed for track patrolling in vulnerable sections/ places.
3. Important and vulnerable yards are patrolled round the clock and guarded by armed R.P.F. personnel.
4. Yards vulnerable for high incidents of theft are patrolled by R.P.F. and Dog Squad.
5. Staff of crime intelligence branches of Zonal Railways and Central Crime Bureau of Railway Board are deployed to collect crime intelligence with a view

to tracking down criminals/ receivers of stolen property and also to arrange raids.

6. Close co-ordination between R.P.F. and Government Railway Police is maintained to exchange crime intelligence.

Memo from Pensioners' Associations

1401. DR. VASANT KUMAR PANDIT: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Pensioners' Associations of various Railway Divisions have submitted a memorandum to his Ministry giving their grievances and demands;

(b) if so, what are their main grievances and demands; and

(c) what action Government propose to take on each one of the above demands and when?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No consolidated memorandum as such has been received from the Pensioners' Associations of various Divisions of the Indian Railways. However, demands have been received from various organisations of retired Railway employees seeking in general betterment of the pensionary benefits.

(b) and (c). A statement giving main demands of the retired railway employees together with the present position in respect thereof is laid on the Table of the House [Placed in Library. See No. LT -938/80].

Electrification of Mangalore-Kanyakumari Line

1402. SHRI R. P. YADAV: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government propose to electrify the Mangalore-Kanyakumari railway line in view of the offer made by the State Government

to supply electricity at a lower rate; and

(b) if so, the particulars of the construction schedule and the cost involved?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No.

(b) Does not arise.

Shipyard at Paradip

1403. SHRI CHINTAMANI PANIGRAHI: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether construction of the Shipyard at Paradip will start soon; and

(b) if so, at what stage this proposal is pending at present?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): (a) and (b). The Consultants have submitted the Detailed Project Report and it is under examination. Investment decision by Government will depend upon the availability of resources and relative priorities.

Khurda Road-Bolangir Railway Line

1404. SHRI NITYANANDA MISHRA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government of Orissa have proposed to the Central Government to construct a Railway line connecting Khorda Road with Bolangir railway station; and

(b) if so, when the proposed railway line is expected to be sanctioned for construction?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) and (b). Yes, the Government of Orissa was informed that having regard to the present constraints on financial resources it would be extremely difficult to initiate any new line projects, including the proposed line linking Khurda Road with Bolangir.

Revenue earned by Railways

1405. SHRI ANANDA PATHAK: Will the Minister of RAILWAYS be pleased to state the amount of revenue earned by the Railways during the last three years year-wise, railway-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): A statement showing Railway-wise and year-wise, the amount of revenue earned by the Railways during the last three years, is attached.